

the non-co-operation of the above-mentioned two Governments with the United Nations Commission?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (SHRI JAWAHARLAL NEHRU):

(a) Yes.

(b) The Governments of the U.K. and New Zealand hold the view that the question of racial discrimination in South Africa is a matter of domestic concern. The establishment of the Commission and the subsequent expansion of its functions by the U.N. General Assembly were not supported by the above two Governments. They therefore refused to co-operate with the work of the Commission. In their reply to the Commission, the U.K. Government stated as follows:

"Her Majesty's Government do not recognise the validity of the Commission's action and regard the Commission itself as illegal, since its establishment was an obvious intervention in the domestic affairs of a Member State and a clear violation of Article 2(7) of the Charter. Her Majesty's Government therefore do not propose to provide the Commission with information or assistance."

OFFICERS EMPLOYED IN THE C.W. & P.C.

119. SHRI S. N. DWIVEDY: Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) the number of officers of the Central Water and Power Commission who are drawing more than Rs. 1,500 per month;

(b) how many of them are on deputation from the States; and

(c) what are the amounts of extra allowances and special pay paid to them annually?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) Eighteen.

(b) Seven.

(c) Two officers are drawing Rs. 250 each and one Rs. 200 p.m. as special pay.

MESSAGE OF GOODWILL FROM THE GRAND NATIONAL ASSEMBLY OF TURKEY

MR. CHAIRMAN: I have pleasure in reading to the House the following extract from a letter received from the President of the Grand National Assembly of Turkey by the Speaker of the Lok Sabha:

"It is a pleasant duty for me to assure Your Excellency that the goodwill of the Indian Parliament as conveyed by Your Excellency is fully reciprocated in the Grand National Assembly of Turkey, and to request you to be so good as to convey, in return, the best wishes of our Assembly to your Parliament."

PRIVILEGE OF THE HOUSE

MR. CHAIRMAN: On the question of privilege, which has been agitating us for some time, I have received a letter from the Speaker, enclosing a statement by Mr. N. C. Chatterjee. It reads thus:

"Since the question of privilege has been raised and the procedure has now been settled may I request you to inform the Chairman that I did not intend any disrespect to the Rajya Sabha or the Members thereof? But if a wrong impression has been conveyed, I am sorry for it."

I think that, in view of this, we may treat the matter as closed.

LEAVE OF ABSENCE TO MEMBERS

1. SHRI K. S. HEGDE

2. SHRI V. G. GOPAL

MR. CHAIRMAN: I have received from Mr. Hegde this letter:

"I am serving as an alternate delegate to the United Nations, representing the Government of India. The meetings of the United Nations General Assembly and the Committees thereof are likely to be extended